

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH, BOMBAY

CAMP : NAGPUR

OA.NO. 128/93

Shri Syed Humiduddin

... Applicant

v/s.

Divisional Railway Manager,
South Eastern Railway, Nagpur & Ors.. Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande
Hon'ble Member (A) Ms. Usha Savara

Appearance

Shri M.M.Sudame
Advocate
for the Applicant

Smt. Indira Bodade
Advocate
for the Respondents

ORAL JUDGEMENT

Dated: 7.9.1993

(PER: M.S.Deshpande, Vice Chairman)

Heard Shri Sudame for the applicant and Smt.
Indira Bodade for the respondents.

It is apparent that the applicant was appointed on promotion temporarily as Asstt. Commercial Inspector by the order dated 16.3.1984 on adhoc basis as purely a stop-gap arrangement. He later came to be promoted by the order dated 2.8.1991 to the post of Commercial Inspector Gr.III. The applicant's contention is that he is entitled to have his previous service counted for the purpose of seniority. It is apparent by the reply given by the respondents that the applicant could not be given that relief as his previous service



was purely a stop-gap arrangement while the promotion was by selection.

3. We see no merit in the application, it is dismissed.

Usha Savara
(MS. USHA SAVARA)
MEMBER (A)

M.S. Deshpande
(M.S. DESHPANDE)
VICE CHAIRMAN

mrj.